

LOK SABHA

LIST OF BUSINESS

Monday, July 20, 2026 / Asadha 29, 1948 (Saka)

11 AM

OBITUARY REFERENCES

1. OBITUARY REFERENCES to the passing away of:-

- (1) Shri Nadendla Bhaskara Rao (Member, Twelfth Lok Sabha);
- (2) Smt. Omwati Devi (Member, Twelfth Lok Sabha);
- (3) Shri Sudhangshu Seal (Member, Fourteenth Lok Sabha);
- (4) Maj. Gen. Bhuwan Chandra Khanduri AVSM (Retd.) (Member, Tenth, Twelfth, Thirteenth, Fourteenth and Sixteenth Lok Sabha);
- (5) Shri K. P. Dhanapalan (Member, Fifteenth Lok Sabha);
- (6) Shri Pyare Lal Sankhwar (Member, Thirteenth Lok Sabha); and
- (7) His Highness Sheikh Hamad bin Khalifa Al-Thani, Father Amir of the State of Qatar.

QUESTIONS

2. QUESTIONS entered in separate list to be asked and answers given.

PAPERS TO BE LAID ON THE TABLE

Following Ministers to lay papers on the Table: -

3. SHRI ARJUN RAM MEGHWAL for Ministry of Parliamentary Affairs;

4. **SHRI PANKAJ CHAUDHARY** for Ministry of Finance; and
5. **SHRI KIRTI VARDHAN SINGH** for Ministry of Environment, Forest and Climate Change.

(Printed on a Separate list)

STATEMENT BY MINISTER

6. **SHRI SURESH GOPI** to make a statement regarding the status of implementation of recommendations contained in the 4th Report of the Standing Committee on Petroleum and Natural Gas on 'Litigations involving Oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas.

MOTION REGARDING JOINT COMMITTEE ON OFFICES OF PROFIT

7. **SHRI EATALA RAJENDER**

SHRI AJAY BHATT to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri N.R. Elango and Shri Deepak Prakash from Rajya Sabha and do communicate to this House the names of the two members so elected by Rajya Sabha to the Joint Committee."

LEGISLATIVE BUSINESS

Bill to be introduced

The Supreme
Court (Number of
Judges)
Amendment Bill,
2026.

8. SHRI ARJUN RAM MEGHWAL to move for leave to introduce a Bill further to amend the Supreme Court (Number of Judges) Act, 1956.

ALSO to introduce the Bill.

STATEMENT REGARDING ORDINANCE

9. SHRI ARJUN RAM MEGHWAL to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Supreme Court (Number of Judges) Amendment Ordinance, 2026 (No. 1 of 2026).

10. MATTERS UNDER RULE 377

NEW DELHI;
July 18, 2026
Asadha 27, 1948 (Saka)

UTPAL KUMAR SINGH,
Secretary General